

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No. 404/2000

IN

OA No. 59/96

New Delhi: this the 29th day of November, 2000.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Chief Commissioner of Income Tax &

Ors. Applicants.

(Respondents in OA)

Versus

Kamal Din,

S/o Shri Maulvi,
R/o T-510/C-3, Baljit Nagar,
New Delhi

.... Respondent

(Applicant in OA)

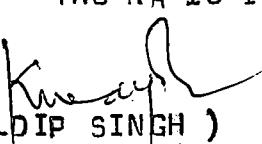
ORDER (BY CIRCULATION)

S.R. Adige, VC (A)

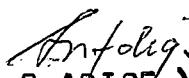
Perused the RA.

2. The directions to respondents in para 8(i) of the Tribunal's order dated 10.3.2000 were to consider applicant's claim for crossing of EB w.e.f. 1.9.92. Whether this consideration is to be made through DPC or other wise, and whether the DPC's recommendations are to be acted upon after finalisation of the criminal proceedings or not, cannot be made the subject matter of an RA as the same does not come within the scope and ambit of section 22(3)(f) A.T. Act read with Order 47 Rule 1 CPC, under which alone any order/decision of the Tribunal can be reviewed.

3. The RA is rejected.


(KULDIP SINGH)

MEMBER (J)


(S.R. ADIGE)
VICE CHAIRMAN (A)

/ug/